

MR. SPEAKER : Next Question.

SHRI B. K. DASCHODHURY : May I put one supplementary ?

MR. SPEAKER : We cannot over all the Questions if we put so many supplementaries. I am not going to allow in future more than two or three supplementaries. Others are waiting to put their Questions.

#### Rehabilitation of Chandigarh Oustees

\*75. SHRI A N VIDYALANKAR Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state :

(a) the number of the oustees, whose lands have so far been acquired for buildings Chandigarh.

(b) whether the Chandigarh Administration has taken any positive steps to secure proper and suitable re-settlement of the oustees, if so, the number of oustees benefited by the scheme ; and

(c) whether assurance was given to the oustees that flats in the Chandigarh area will be given to them on concessional rates if so, the number of oustees who applied for the flats, and have not yet been given such flats ?

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI R K KHADILKAR) (a) and (b). According to information given by the Chandigarh Administration, in the first phase, upto 1958, land belonging to 2279 persons was acquired under the East Punjab Requisitioning of Immovable Property Act, 1948, as amended by the Punjab by the Requisitioning of Immovable Property Act, 1951, and the oustees were settled in 41 villages in the second phase, after 1958, land was acquired under the Land Acquisition Act, 1894, and, according to the provisions of this Act, oustees were paid prevalent market rates alongwith 15% solatium. Figures of oustees under the second phase are not readily available.

(c) The Chandigarh Administration has reported that no such assurance was given. However, the Chandigarh Administration has under consideration applications from 64 oustees, whose land was acquired after 1.11.1966. for allotment of residential plots in Chandigarh.

श्री अमरनाथ बिद्यालंकार अध्यक्ष महोदय, सर्वप्रथम तो मैं यह निवेदन करना चाहता हूँ कि मैंने जो प्रश्न दिया था उसमें शब्द 'प्लॉट्स' लिखा था लेकिन यहाँ पर शब्द "फ्लैट्स" छप गया है।

मैं यह जानना चाहता हूँ क्या यह बात ठीक है कि जब पंजाब इकट्ठा था तब वहाँ कि गवर्नमेंट ने पंजाब और हरियाणा के एरिया में कुछ जमीन रिजर्व की थी प्लॉट्स देने के लिए और वह जमीन अभी भी पडी हुई है।

SHRI R K KHADILKAR I would require notice, he has asked for some specific information

श्री अमरनाथ बिद्यालंकार इस बात को देखने हुए कि अक्सर जिन लोगों का जमीन ली जाती है उनको सड़क पर बगैर किसी छत के और बगैर किसी जरिय के जबदस्ती खदेड़ दिया जाता है तो क्या गवर्नमेंट इस बात की जिम्मेदारी समझती है कि पहले उन लोगों को कहीं और बसाने का इन्तजाम किया जाये और तभी उनको वहाँ से हटाया जाये।

SHRI R K KHADILKAR : I cannot say how the oustees have been settled in the villages. Different places were selected to rehabilitate those who had to leave this area 34 villages in tehsil Kara, two in tehsil Naraingarh, four in Rupar and one in Rajpur I have no information regarding what further steps are taken.

**SHRI A. N. VIDYALANKAR :** I want an assurance from the Government that the oustees would not be forcibly on the street until some rehabilitation arrangements are made for them.

**SHRI R. K. KHADILKAR :** It is expected of the administration to take that precaution.

**Enquiry into Alleged Irregularities in Sale of fertilisers in Andhra Pradesh**

\*76. **SHRI JYOTIRMOY BOSU :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the investigations conducted into the alleged irregularity in the sale of fertilisers in Andhra Pradesh, by the CBI, have been completed, and

(b) if so, the findings thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI ANNASAHIB P. SHINDE) :**  
(a) The investigation is still in progress.

(b) These can be known only after the investigation is completed.

**SHRI JYOTIRMOY BOSU :** The fertiliser scandal has assumed serious proportion. The present Revenue Minister of Andhra Pradesh, who was Agriculture Minister then, created dummy firms of his own in Rajahmundry and other places for distribution of fertilisers and fictitious bills of transportation for fertilisers shown as unloaded in Madras were made... (*Interruptions.*)

**SHRI K. NARAYANA RAO :** On a point of order.

**MR. SPEAKER :** NO.

**SHRI JYOTIRMOY BOSU :** How much money was shown to have been paid as transportation charges for these fertilisers ?

**SHRI ANNASAHIB P. SHINDE :** The hon. Member has unnecessarily brought in

the name of a Minister when the matter is still under investigation.

**SHRI JYOTIRMOY BOSU :** I have not mentioned any name.

**SHRI ANNASAHIB P. SHINDE :** An offence has been registered under section 120(b) read with section 5(2) and 5 (1)(d) of the Prevention of Corruption Act and about 7000 files had been seized by the CBI and more than 3,000 transport lorries are involved. They have informed us that it is an enormous task which will take about six months to complete the verification.

**SHRI JYOTIRMOY BOSU :** He has not replied how much has been shown as transport charges. Anyway, my second question is : has the said Minister been brought under the purview of the enquiry ? If not, the reason therefor ? Will the Government also consider the appointment of a judicial enquiry commission to go into the matter fully and justly ?

**SHRI ANNASAHIB P. SHINDE :** May I say, "No." Because, when there is a CBI investigation, what is the sense of asking for another enquiry to which it has to be again referred to ?

**SHRI JYOTIRMOY BOSU :** I asked, has the Minister been brought under the purview of this enquiry. He does not reply. I seek protection. He should reply.

**MR. SPEAKER :** He has replied.

**SHRI JYOTIRMOY BOSU :** He has not Sir. Let him say what is the position.

**MR. SPEAKER :** He said that everything is under investigation.

**SHRI JYOTIRMOY BOSU :** I clearly asked a very categorical, specific question, whether the said Minister has been born under the purview of the enquiry or not, and if not, the reasons therefor.

**SHRI ANNASAHIB P. SHINDE :** The CBI enquiry is all-pervading. Whatever is involved, in the transport of fertilisers and whoever is involved, it will be enquired into.